

plaints filed by the administrative department, private individuals and aggrieved parties can also file complaints with the police, the details of which are not reported to the administrative department.

(b) and (c). Appropriate action under the law is taken by the courts against the manpower agents and brokers who are found guilty. Government is also contemplating taking suitable legislative steps.

खादी भवन, नई दिल्ली द्वारा खरीद

6160. श्री राम सिंह शाक्य : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खादी भवन, नई दिल्ली सामान की खरीद प्रत्यक्ष रूप से उत्पादकों और सहकारी संगठनों के बजाय प्राइवेट व्यापारियों के माध्यम से ग्रामीण उद्योगों से करता है; जिससे सभी प्रकार का भ्रष्टाचार फैलता है ; और

(ख) क्या सरकार का इस संबंध में कोई नीति निर्धारित करने का विचार है ?

उद्योग तथा इस्पात और खान मंत्री (श्री नारायण दत्त तिवारी) : (क) जी नहीं, खादी और ग्रामोद्योग आयोग की सोमा के अन्तर्गत आने वाले ग्रामोद्योग के उत्पाद को खादी और ग्रामोद्योग आयोग द्वारा मान्यता प्राप्त संस्थानों से खरीदा जात है ।

(ख) प्रश्न ही नहीं उठता ।

#### Filling of Post of special Officer for Linguistic Minorities

6161. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the post of Special Officer for Linguistic Minorities is had been being lying vacant since long;

(b) if so, for how long the post has had been lying vacant;

(c) the reasons for the undue delay in filling the post; and

(d) if the post is not yet filled up time by which it is expected to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d). The post of Special Officer for Linguistic Minorities (which has been designated as Commissioner for Linguistic Minorities) had fallen vacant in May, 1977 with the resignation of Smt. Neera Dogra. No full-time appointment was made against this post. However, the then Director General (Backward Classes Welfare) in the Ministry of Home Affairs was asked to look after the duties and responsibilities of the post of the Special Officer in addition to his own duties. Since his superannuation on 31st March, 1980 the Deputy Commissioner for Linguistic Minorities has been looking after the duties and responsibilities of the post of the Special Officer.

2. In the meanwhile the Government has set up a Minorities Commission vide their Resolution dated 12th January, 1978. The Commission is entrusted with the function of safeguarding the interests of Minorities whether based on religion or language. The Commission as at presently constituted has Justice Shri M. H. Beg, former Chief Justice of India as its Chairman and the following as its Members:—

1. Shri K. T. Satarawala
2. Shri Ven. Kushok G. Bakula
3. Giani Sujan Singh
4. Shri S. A. Dorai Sebastian, M.P.

3. No final decision has been taken in the matter of making a substantive appointment to the post of Special Officer for Linguistic Minorities.